

MINUTES OF THE MEETING No. 28/08 HELD ON 24.10.2007
UNDER THE CHAIRMANSHIP OF Shri S.K. Prasad, Addl. DGFT.

- **The 28/08 meeting of Norms Committee was held on 24.10.2007 under the Chairmanship of Shri S.K. Prasad, Addl. DGFT.**

- The Committee first considered minutes of the NC m eeting No.232708 for confirmation and confirmed and adopted the same without any change.

Case No A-866 ALC No.28/08 Dated 24.10.07	M/s. Core Chemicals (Mumbai) Pvt. Ltd. F.No.01/83/162/540/AM08/DES-IV RLA No. 03/94/40/85/AM08
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- The Committee considered the subject Para 4.4.2 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 21.11.2007.

Case No A-867 ALC No.28/08 Dated 24.10.07	M/s. Clariant Chemicals (India) ltd. F.No.01/83/50/924/AM08/DES-IV RLA No. 03/94/39/3/AM08 Lic.No. 0310437812 Dt. 31.7.2007.
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- The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/40/2000/Ch.III dated 10.3.2004 and decided to approve this case on repeat basis as under:-

Item of Export

Methyl Aceto Acetate/ -----1 kg.
Aceto Acetic Methyl Ester

Item of Import

1. Acetic Acid-----1.472 kg.
2. Methanol-----0.303 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-868 ALC No.28/08 Dated 24.10.07	M/s. Asha Penn Color Pvt. Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 03/94/40/1529/AM07 Lic.No. 0310426669 Dt.13.4.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 21.11.2007.

Case No A-869 ALC No.28/08 Dated 24.10.07	M/s. Artek Surfin chemical Ltd. F.No.01/83/50/1080 /AM07/DES-IV RLA No. 03/94/40/1129/AM08 Lic.No. 0310421947 Dt. 6.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/209/2002/Ch.III dated 4.10.2007 and decided to approve this case as under:-

Item of Export	Qty.	Item of Import	Qty.
SURFOLIN POWER PACK containing 22.90% Triton QS 15.	1 KGS	TRITON QS 15	229 Gms

		SODIUM CYANIDE	
META CONDUCTING SALT containing 33% Sodium Cyanide, 14% Copper Cyanide and 15% Zinc Cyanide, 22% Sodium Sulphate & 16% Sodium Carbonate.	1 KGS	COPPER CYANIDE	330 Gms
		ZINC CYANIDE	140 Gms
		SODIUM SULPHATE	150 Gms
		SODIUM CARBONATE	220 Gms
			160 Gms

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-870 ALC No.28/08 Dated 24.10.07	M/s. Laffans Petrochemicals Ltd.. F.No.01/83/50/1428/AM08/DES-IV RLA No. 03/95/40/1379/AM07 Lic.No. 0310419553 Dt.13.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/33/2007/Ch.II dated 6.8.2007 and decided to approve this case as under:-

Item of Export

C-16-C18 Fatty Alcohol 40 moles Ethoxylate----- 1kg.

Item of Import

C-16-C18 Fatty Alcohol-----0.130 kg

Ethylene Oxide -----0.890 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No A-871 ALC No.28/08 Dated 24.10.07	M/s. Laffans Petrochemicals F.No.01/83/50//AM07/DES-IV RLA No. 03/95/40/47/AM08 Lic. No. 0310434051 Dt. 26.6.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.). Accordingly the case may be re-listed on 21.11.2007.

Case No A-872 ALC No.28/08 Dated 24.10.07	M/s. Kagazkar Industries (P) Ltd. F.No.01/83/50//AM08/DES-IV RLA No. 03/94/40/121/AM08 Lic. No. 0310429155 Dt. 11.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants

of reply from the firm. Accordingly the case may be re-listed on 21.11.2007

Case No A-873 ALC No.28/08 Dated 24.10.07	M/s. Letra Graphix (P) Ltd.. F.No.01/83/50//AM08/DES-IV RLA No. 8/24/40/ 263/AM07 Lic. No. 0810063165 Dt. 23.2.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of reply from the firm. Accordingly the case may be re-listed on 21.11.2007.

Case No A-874 ALC No.28/08 Dated 24.10.07	M/s. Hindustan Polyamides & Fibres Ltd, F.No.01/83/50//AM08/DES-IV RLA No. 03/94/40/58/AM08 Lic.No. 0310428869 Dt. 9.5.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007

Case No A-875 ALC No.28/08 Dated 24.10.07	M/s. Gwalior Chemical Industries Ltd. F.No.01/83/50/1895/AM07/DES-IV RLA No. 03/94/40/1424/AM07 Lic. No. 0310424756 Dt. 28.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/293/2000/Ch.III dated 19.8.2002 and decided to approve this case on repeat basis as

under:-

Item of Export

Benzo Tri-Chloride----- 1kg.

Item of Import

Toluene-----0.628 kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No D-11 ALC No.28/08 Dated 24.10.07	M/s. Tamilnadu Petroproducts F.No.01/83/162//AM06/DES-IV
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The Committee considered the case as per agenda for fixation of DEPB rate for the export product –Epichlorohydrin and decided to defer consideration of the case for two weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 7.11.2007

Case No M-435 ALC No.28/08 Dated 24.10.07	M/s. Sanchi Chemicals (P) Ltd... F.No.01/83/50/1354/AM07/DES-IV RLA No. 11/24/40/58/AM07 Lic. No. 1110015085 Dt. 20.3.2007.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.
The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007

Case No M-436 ALC No.28/08 Dated 24.10.07	M/s. Panama Petrochem Ltd. Mumbai F.No.01/83/50/1203/AM04/DES-IV Lic. No. 0310244334 Dt. 30.12.2003.
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The Committee considered the case as per agenda and after detailed discussion decided to forward a copy of Central Excise Data to GC seek directions.

Case No M-437 ALC No.28/08 Dated 24.10.07	M/s. Daikafill Chemicals India Ltd.. F.No.01/83/50/689/AM07/DES-IV RLA No. 03/94/40/355/AM07 Lic. No. 0310393164 Dt. 4.8.2006.
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The Committee considered the subject Para 4.7 case as per agenda for fixation of Input Output Norms.

The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/65/2003/Ch.III dated 27.8.2007 and decided to approve this case under:-

Item of Export

Optical Brightening Agent (Fluorescent Brightener 264)---- 1 kg.
(Assay 23%)

Item of Import

1 Cyanuric Chloride----- 0.0588 kg.
2 Diethanolamine----- 0.0400 kg.
3 44 Diamibno stilbene Disulfonic Acid---0.0547 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 29/83-ALC1/2007 **MEETING DATE** : 24.10.2007

1	Case No.: 20/30/83-ALC1/2006	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status: Case Deferred
	HQ File :01/83/050/00706/AM07/	RLA File :03/95/040/00772/AM07/	Lic.No/Date:0310400635 21.09.2006	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 21.11.2007.			

2	Case No.: 30/36/83-ALC1/2006	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status: Case Deferred
	HQ File :01/83/050/00847/AM07/	RLA File :03/95/040/00945/AM07/	Lic.No/Date:0310406301 02.11.2006	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 21.11.2007.			

3	Case No.: 59/36/83-ALC1/2006	Party Name:SRF LIMITED	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status: Case Deferred
	HQ File :01/83/050/00952/AM07/	RLA File :04/24/040/00233/AM07/	Lic.No/Date:0410085944 27.11.2006	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 21.11.2007.			

4	Case No.:11/50/83-ALC1/2006	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01178/AM07/	RLA File :03/95/040/01296/AM07/	Lic.No/Date:0310416548 18.01.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Ch.Div.)..Accordingly the case may be re-listed on 21.11.2007.			

5	Case No.:3/19/83-ALC1/2007	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Approved
	HQ File :01/83/050/01330/AM07/	RLA File :34/24/040/00281/AM07/	Lic.No/Date:3410018286 12.03.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/101/2002/Ch.-II dated 4.10.2007 and decided to approve this case as under:- Item of Export Neodecanonyl Chloride -----1 kg. Item of Import Neodecanoic Acid----- 0.580 kg Thionyl Chloride -----0.526 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

	Case No.:4/19/83-ALC1/2007	Party Name:SHIVA PHARMACHEM PVT. LTD,	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Approved
	HQ File :01/83/050/01341/AM07/	RLA File :34/24/040/00284/AM07/	Lic.No/Date:3410018316 14.03.2007	Defer Date:

6

Decision :The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/101/2002/Ch.-II dated 4.10.2007 and decided to approve this case as under:-

Item of Export

Isononanoyl Chloride -----1 kg.

Item of Import

Isononanonic Acid----- 0.942 kg

Thionyl Chloride -----0.578 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

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Case No.:5/19/83-ALC1/2007

Party Name:SHIVA PHARMACHEM PVT. LTD,

Meet No/Date:29/83-ALC1/2007
24.10.2007

Status :Case
Approved

HQ File :01/83/050/01344/AM07/

RLA File :34/24/040/00285/AM07/

Lic.No/Date:3410018324
15.03.2007

Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/101/2002/Ch.-II dated 4.10.2007 and decided to approve this case as under:-

Item of Export

2-Ethyl hexanoyl Chloride -----1 kg.

Item of Import

2-Ethyl hexanoic Acid----- 0.925 kg

Thionyl Chloride -----0.638 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

8	Case No.:6/19/83-ALC1/2007	Party Name:SATYAM PHARMA CHEM PVT LTD	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Approved
	HQ File :01/83/050/01345/AM07/	RLA File :03/95/040/01440/AM07/	Lic.No/Date:0310423208 15.03.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/111/2002/Ch.-III dated 30.7.2002 and decided to approve this case on repeat basis as under:-			
	Item of Export			
	Lithium Acetate Dihydrate -----1 kg.			
	Item of Import			
	Lithium Carbonate----- 0.381 kg			
	Acetic Acid -----0.619 kg.			
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

9	Case No.:10/4/83-ALC1/2007	Party Name:PMC RUBBER CHEMICALS INDIA PRIVATE LIMITED,	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01385/AM07/	RLA File :02/24/040/00374/AM07/	Lic.No/Date:0210099533 29.03.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

10	Case No.:9/19/83-ALC1/2007	Party Name:SALICYLATES & CHEMICALS P.LTD.	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/00082/AM08/	RLA File :09/24/040/00547/AM07/	Lic.No/Date:0910029932 10.04.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

11	Case No.:14/29/83-ALC1/2007	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01279/AM08/	RLA File :03/94/040/00630/AM08/	Lic.No/Date:0310444397 26.09.2007	Defer Date:24.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

12	Case No.:15/29/83-ALC1/2007	Party Name:VITAL HEALTHCARE PVT.LTD.	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01280/AM08/	RLA File :03/95/040/00477/AM08/	Lic.No/Date:0310444401 26.09.2007	Defer Date:24.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

	Case No.:16/29/83-ALC1/2007	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Approved
	HQ File :01/83/050/01281/AM08/	RLA File :03/95/040/00610/AM08/	Lic.No/Date:0310444452 27.09.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments forwarded by representative of D/o C&PC (Ch. Div) vide their U.O.No.14010/139/2001-Ch. II dated 14.10.2003 and decided to approve the case on			

repeat basis as under:

Export Item:

13 Methy Eugenol ----- 1 kg.
(99% min.)

Import Item:

Clove leaf oil ----- 1.425 kg
(Eugenol Content 78%)

(If Eugenol content exceed 78%, import entitlement will be reduced on pro-rata basis)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

14	Case No.:17/29/83-ALC1/2007	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01282/AM08/	RLA File :03/95/040/00620/AM08/	Lic.No/Date:0310444458 27.09.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

15	Case No.:18/29/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01283/AM08/	RLA File :03/95/040/00597/AM08/	Lic.No/Date:0310444470 27.09.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

16	Case No.:19/29/83-ALC1/2007	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01284/AM08/	RLA File :03/95/040/00616/AM08/	Lic.No/Date:0310444473 27.09.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

17	Case No.:20/29/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01285/AM08/	RLA File :03/94/040/00626/AM08/	Lic.No/Date:0310444515 27.09.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

18	Case No.:21/29/83-ALC1/2007	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01286/AM08/	RLA File :03/94/040/00648/AM08/	Lic.No/Date:0310444517 27.09.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

19	Case No.:22/29/83-ALC1/2007	Party Name:LAFFANS PETROCHEMICALS LTD.,	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01287/AM08/	RLA File :03/95/040/00628/AM08/	Lic.No/Date:0310444532 27.09.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

20	Case No.:23/29/83-ALC1/2007	Party Name:LUPIN LIMITED	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01288/AM08/	RLA File :03/95/040/00632/AM08/	Lic.No/Date:0310444538 27.09.2007	Defer Date:24.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

21	Case No.:1/29/83-ALC1/2007	Party Name:DALAS BIOTECH LTD.	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01266/AM08/	RLA File :05/24/040/00512/AM08/	Lic.No/Date:0510209781 28.09.2007	Defer Date:24.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

22	Case No.:24/29/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01289/AM08/	RLA File :03/94/040/00651/AM08/	Lic.No/Date:0310444571 28.09.2007	Defer Date:24.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

23	Case No.:10/29/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01275/AM08/	RLA File :03/94/040/00322/AM08/	Lic.No/Date:0310444882 01.10.2007	Defer Date:21.11.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007

24	Case No.:2/29/83-ALC1/2007	Party Name:TEC LAM INDUSTRIES	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01267/AM08/	RLA File :07/24/040/00459/AM08/	Lic.No/Date:0710053645 03.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007			

25	Case No.:3/29/83-ALC1/2007	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01268/AM08/	RLA File :07/24/040/00470/AM08/	Lic.No/Date:0710053646 03.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

26	Case No.:4/29/83-ALC1/2007	Party Name:SYNERGY NATURAL CARES	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01269/AM08/	RLA File :05/24/040/00503/AM08/	Lic.No/Date:0510209853 03.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

27	Case No.:5/29/83-ALC1/2007	Party Name:SYNERGY NATURAL CARES	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01270/AM08/	RLA File :05/24/040/00504/AM08/	Lic.No/Date:0510209854 03.10.2007	Defer Date:21.11.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.

28	Case No.:6/29/83-ALC1/2007	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01271/AM08/	RLA File :05/24/040/00525/AM08/	Lic.No/Date:0510209857 03.10.2007	Defer Date:24.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

29	Case No.:7/29/83-ALC1/2007	Party Name:CODEXIS LABORATORIES INDIA PVT.LTD,	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01272/AM08/	RLA File :05/24/040/00518/AM08/	Lic.No/Date:0510209861 03.10.2007	Defer Date:24.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

30	Case No.:8/29/83-ALC1/2007	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01273/AM08/	RLA File :09/24/040/00251/AM08/	Lic.No/Date:0910031700 03.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

	Case No.:25/29/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Transferred to Different Section
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31	HQ File :01/83/050/01290/AM08/	RLA File :03/94/040/00684/AM08/	Lic.No/Date:0310445036 03.10.2007	Defer Date:24.10.2007
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item				

32	Case No.:26/29/83-ALC1/2007	Party Name:INDO GERMAN ALKALOIDS	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01291/AM08/	RLA File :03/94/040/00663/AM08/	Lic.No/Date:0310445049 03.10.2007	Defer Date:24.10.2007
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item				

33	Case No.:9/29/83-ALC1/2007	Party Name:HETERO LABS LTD.	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01274/AM08/	RLA File :09/24/040/00278/AM08/	Lic.No/Date:0910031704 04.10.2007	Defer Date:21.11.2007
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.				

	Case No.:11/29/83-ALC1/2007	Party Name:ORIENTAL CARBON & CHEMICALS LTD	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Approved
	HQ File :01/83/050/01276/AM08/	RLA File :05/24/040/00496/AM08/	Lic.No/Date:0510210000 04.10.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/4/2004/Ch.-III dated 16.10.2007 and decided to approve this case as under:- Item of Export				

34

Insoluble Sulphur (80%) ----- 1 kg.

Containing:

- 1) average 79-81% elemental sulphur
- 2) average coating oil content 19-21%

Item of Import

Elemental sulphur----- 0.848 kg

Coating Oil -----0.200 kg.

(Mixture of naphtanic & paraffins)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

35

Case No.:12/29/83-ALC1/2007

Party Name:SYMBIOTEC PHARMALAB LTD.,

Meet No/Date:29/83-ALC1/2007
24.10.2007

Status:Deffered
and Re-indexed

HQ File :01/83/050/01277/AM08/

RLA File :11/24/040/00034/AM08/

Lic.No/Date:1110016141
04.10.2007

Defer
Date:24.10.2007

Decision :The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.

Case No.:13/29/83-ALC1/2007

Party Name:AKZO NOBEL CHEMICALS (INDIA) LIMITED.

Meet No/Date:29/83-ALC1/2007
24.10.2007

Status:Case
Approved

HQ File :01/83/050/01278/AM08/

RLA File :31/24/040/00214/AM08/

Lic.No/Date:3110030998
04.10.2007

Defer Date:

Decision :The committee considered the case as per agenda. Based on the comments furnished by the D/o C&PC vide their U.O.No. 14010/315/2000/ch.III dt 15.11.04 , the committee decided to approve the on repeat basis as under:

Export Product

36

Trigonox-EHP W50 bis (2-ethylhexyl) Peroxydicarbonate (50%) -----1 kg

Item of Import

2-Ethyl ethyl chloroformate (2-EHCF) -----0.583 kg

Polyvinyl Alcohol -----0.030

Anti-forming agent (Dequest)----- 0.0005

(Packfing itemsf may be given as per packing policy.)

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

37

Case No.:27/29/83-ALC1/2007

Party Name:SUPREET CHEMICALS
PVT.LTD.

Meet No/Date:29/83-ALC1/2007
24.10.2007

Status:Case
Deferred

HQ File :01/83/050/01292/AM08/

RLA File :03/95/040/00602/AM08/

Lic.No/Date:0310445102
04.10.2007

Defer
Date:21.11.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.

38

Case No.:28/29/83-ALC1/2007

Party Name:SUPREET CHEMICALS
PVT.LTD.

Meet No/Date:29/83-ALC1/2007
24.10.2007

Status:Case
Deferred

HQ File :01/83/050/01293/AM08/

RLA File :03/95/040/00594/AM08/

Lic.No/Date:0310445104
04.10.2007

Defer
Date:21.11.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.

Case No.:29/29/83-ALC1/2007

Party Name:RAY CHEMICALS PRIVATE
LIMITED.

Meet No/Date:29/83-ALC1/2007
24.10.2007

Status:Transferred
to Different

39				Section
	HQ File :01/83/050/01294/AM08/	RLA File :07/24/040/00471/AM08/	Lic.No/Date:0710053684 05.10.2007	Defer Date:24.10.2007
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.				

40	Case No.:30/29/83-ALC1/2007	Party Name:OMKAR SPECIALITY CHEMICALS PVT. LTD.	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01295/AM08/	RLA File :03/95/040/00611/AM08/	Lic.No/Date:0310445277 05.10.2007	Defer Date:21.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.				

41	Case No.:31/29/83-ALC1/2007	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01296/AM08/	RLA File :03/94/040/00659/AM08/	Lic.No/Date:0310445295 05.10.2007	Defer Date:24.10.2007
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.				

42	Case No.:32/29/83-ALC1/2007	Party Name:FEATHERLITE PRODUCTS PVT. LTD.	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01297/AM08/	RLA File :07/24/040/00264/AM08/	Lic.No/Date:0710053697 05.10.2007	Defer Date:21.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.				

43	Case No.:33/29/83-ALC1/2007	Party Name:AUCTUS PHARMA PRIVATE LIMITED	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01298/AM08/	RLA File :09/24/040/00244/AM08/	Lic.No/Date:0910031713 05.10.2007	Defer Date:24.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item			

44	Case No.:34/29/83-ALC1/2007	Party Name:M/S. ITCO INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01299/AM08/	RLA File :07/24/040/00476/AM08/	Lic.No/Date:0710053702 05.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (PC.Div.)..Accordingly the case may be re-listed on 21.11.2007.			

45	Case No.:35/29/83-ALC1/2007	Party Name:ASSOCIATED CAPSULES PVT. LIMITED	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01300/AM08/	RLA File :03/94/040/00628/AM08/	Lic.No/Date:0310445356 05.10.2007	Defer Date:24.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

46	Case No.:36/29/83-ALC1/2007	Party Name:PRATIK PANELS LTD.,	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01301/AM08/	RLA File :03/95/040/00659/AM08/	Lic.No/Date:0310445369 05.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 21.11.2007.			

47	Case No.: 37/29/83-ALC1/2007	Party Name:ASHU ORGANICS (INDIA) PVT. LTD.,	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status: Case Deferred
	HQ File :01/83/050/01302/AM08/	RLA File :03/94/040/00619/AM08/	Lic.No/Date:0310445370 05.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

48	Case No.: 38/29/83-ALC1/2007	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status: Case Deferred
	HQ File :01/83/050/01303/AM08/	RLA File :03/95/040/00686/AM08/	Lic.No/Date:0310445393 05.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 21.11.2007			

49	Case No.: 39/29/83-ALC1/2007	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status: Transferred to Different Section
	HQ File :01/83/050/01304/AM08/	RLA File :03/94/040/00643/AM08/	Lic.No/Date:0310445399 08.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

	Case No.: 40/29/83-ALC1/2007	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status: Case Approved
	HQ File :01/83/050/01305/AM08/	RLA File :03/94/040/00690/AM08/	Lic.No/Date:0310445406 08.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/91/2005/Ch.-III dated 17.11.2005 and decided to approve this case on repeat			

basis as under:-

Item of Export

50 Aqueous solution of 2-Hydroxy -----1 kg.
3-dimethyl amine chloride propane
polymer (active content 55% minimum)

Item of Import

Epichlorohydrin----- 0.377 kg
Dimethyl Amine 40% in water-----0.200 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

51	Case No.:41/29/83-ALC1/2007	Party Name:TECHNO COLOUR CORPORATION	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01306/AM08/	RLA File :03/95/040/00505/AM08/	Lic.No/Date:0310445412 08.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

52	Case No.:42/29/83-ALC1/2007	Party Name:TECHNO COLOUR CORPORATION	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01307/AM08/	RLA File :03/95/040/00450/AM08/	Lic.No/Date:0310445414 08.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

53	Case No.:43/29/83-ALC1/2007	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01308/AM08/	RLA File :09/24/040/00259/AM08/	Lic.No/Date:0910031715 08.10.2007	Defer Date:24.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item			

54	Case No.:44/29/83-ALC1/2007	Party Name:NAIKNAVARE CHEMICALS LTD.	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Approved
	HQ File :01/83/050/01309/AM08/	RLA File :03/95/040/00638/AM08/	Lic.No/Date:0310445471 08.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/30/2005-Ch-II dated 9.5.2006 and decided to approve this case on repeat basis as under:- Item of Export Para tertiary Butyl phenol-----1 kg. Item of Import Phenol-----0.696 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:45/29/83-ALC1/2007	Party Name:SOLARIS CHEMTECH LIMITED	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HO File :01/83/050/01310/AM08/	RLA File :34/24/040/00147/AM08/	Lic No/Date:3410019788	Defer

55			08.10.2007	Date:21.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.				

56	Case No.: 46/29/83-ALC1/2007	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status: Case Approved
	HQ File :01/83/050/01311/AM08/	RLA File :08/24/040/00170/AM08/	Lic.No/Date:0810067634 08.10.2007	Defer Date:
	Decision : This case will be processed manually as there is no data generated by server.			

57	Case No.: 47/29/83-ALC1/2007	Party Name:COVALENT LABORATORIES PRIVATE LIMITED	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status: Transferred to Different Section
	HQ File :01/83/050/01312/AM08/	RLA File :09/24/040/00168/AM08/	Lic.No/Date:0910031717 08.10.2007	Defer Date:24.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

58	Case No.: 48/29/83-ALC1/2007	Party Name:NEELAM OILTRADE PVT. LTD.	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status: Case Deferred
	HQ File :01/83/050/01313/AM08/	RLA File :03/95/040/00060/AM08/	Lic.No/Date:0310445520 08.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

	Case No.: 49/29/83-ALC1/2007	Party Name:NEELAM OILTRADE PVT. LTD.	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status: Case Deferred
	HO File :01/83/050/01314/AM08/	RLA File :03/95/040/00061/AM08/	Lic.No/Date:0310445522	Defer

59			08.10.2007	Date:21.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.				

60	Case No.:50/29/83-ALC1/2007	Party Name:NEELAM OILTRADE PVT. LTD.	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01315/AM08/	RLA File :03/95/040/00062/AM08/	Lic.No/Date:0310445523 08.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

61	Case No.:51/29/83-ALC1/2007	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01316/AM08/	RLA File :03/95/040/00681/AM08/	Lic.No/Date:0310445525 08.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

62	Case No.:52/29/83-ALC1/2007	Party Name:SARNA CHEMICALS PVT.LTD.	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Approved
	HQ File :01/83/050/01317/AM08/	RLA File :03/95/040/00684/AM08/	Lic.No/Date:0310445528 08.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/77/2006/Ch.II dated 16.7.2007 and decided to approve this case as under:- Item of Export Mono Azo Mist coupled mass of N- Methyl -----1kg			

J acid f& Sulfo Tobias Acid Diazo).

Item of Import

J Acid-----0.864 kg.

Tobias Acid-----0.750 kg.

Sodium Nitrite0.205 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:53/29/83-ALC1/2007

Party Name:DELTA FINOCHEM PVT.LTD.

Meet No/Date:29/83-ALC1/2007
24.10.2007

Status:Case
Approved

HQ File :01/83/050/01318/AM08/

RLA File :03/94/040/00668/AM08/

Lic.No/Date:0310445531
08.10.2007

Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/89/2002/Ch.II dated 8.6.2006 and decided to approve this case on repeat basis as under:-

Item of Export

Ethyl Triphenyl Phosphonium Bromide----- 1 kg.

Item of Import

1. Triphenyl Phoshine----- 0.780 kg.

2. Ethyl Bromide-----0.363 kg.

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

64	Case No.:54/29/83-ALC1/2007	Party Name:CHEMICO CHEMICALS PVT LTD	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01319/AM08/	RLA File :05/24/040/00549/AM08/	Lic.No/Date:0510210264 09.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

65	Case No.:55/29/83-ALC1/2007	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01320/AM08/	RLA File :03/95/040/00626/AM08/	Lic.No/Date:0310445713 09.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

66	Case No.:56/29/83-ALC1/2007	Party Name:SARAF CHEMICALS LTD.	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Approved
	HQ File :01/83/050/01321/AM08/	RLA File :03/95/040/00696/AM08/	Lic.No/Date:0310445721 09.10.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/78/2001-Ch.-III dated 12.6.2001 and decided to approve this case on repeat basis as under:- Item of Export Sarasperse Blue SBGL ---- 1 kg. (Disperse Blue 73) (Dye Content 44%) Item of Import			

PC Disperse blue 73----- 0.505 kg.
(Dye Content 88%)
RCAX 85-Sodium Ligno Sulphonate -----0.495 kg.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

67	Case No.: 57/29/83-ALC1/2007	Party Name:VITAL HEALTHCARE PVT.LTD.	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status: Transferred to Different Section
	HQ File :01/83/050/01322/AM08/	RLA File :03/95/040/00633/AM08/	Lic.No/Date:0310445726 09.10.2007	Defer Date:24.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

68	Case No.: 59/29/83-ALC1/2007	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status: Case Deferred
	HQ File :01/83/050/01324/AM08/	RLA File :03/94/040/00655/AM08/	Lic.No/Date:0310445731 09.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007			

	Case No.: 60/29/83-ALC1/2007	Party Name:CAMPBOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status: Case Approved
	HQ File :01/83/050/01325/AM08/	RLA File :03/94/040/00677/AM08/	Lic.No/Date:0310445750 09.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/9/2005/Ch.II dated 22.5.2005 and decided to approve this case on repeat basis as under:-			

Item of Export

Astrolide in diethyl phthalate/Isopropyl Myristate/Benzyl Benzoate Main Total Astrolide content: 62.5% minimum-----
1kg

Item of Import

1. Alpha Methyl Styrene-----0.500kg
2. Isoamylene----0.380kg
3. Propylene Oxide-----0.280kg
4. Para Formaldehyde-----0.088kg
5. Diethyl phthalate-----0.350kg

Isopropyl myristate/
Benzyl Benzoate

RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:61/29/83-ALC1/2007	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Approved
HQ File :01/83/050/01326/AM08/	RLA File :03/94/040/00678/AM08/	Lic.No/Date:0310445753 09.10.2007	Defer Date:

Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/9/2005/Ch.II dated 22.5.2005 and decided to approve this case on repeat basis as under:-

Item of Export

Astrolide in diethyl phthalate/Isopropyl Myristate/Benzyl Benzoate Main Total Astrolide content: 62.5% minimum-----

70	1kg
	Item of Import
	1. Alpha Methyl Styrene-----0.500kg
	2. Isoamylene----0.380kg
	3. Propylene Oxide-----0.280kg
	4. Para Formaldehyde-----0.088kg
	5. Diethyl phthalate-----0.350kg
	Isopropyl myristate/ Benzyl Benzoate
	RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

71	Case No.:58/29/83-ALC1/2007	Party Name:HILLWOOD FURNITURE PRIVATE LIMITED	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01323/AM08/	RLA File :10/24/040/00124/AM08/	Lic.No/Date:1010027606 10.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 21.11.2007			

72	Case No.:62/29/83-ALC1/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01327/AM08/	RLA File :03/94/040/00572/AM08/	Lic.No/Date:0310445833 10.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

	Case No.:63/29/83-ALC1/2007	Partv Name:DUJODWALA PAPER	Meet No/Date:29/83-ALC1/2007	Status:Case
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73		CHEMICALS LTD	24.10.2007	Deferred
	HQ File :01/83/050/01328/AM08/	RLA File :03/94/040/00574/AM08/	Lic.No/Date:0310445836 10.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

74	Case No.:64/29/83-ALC1/2007	Party Name:MAHA VIR INTERMEDIATES	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01329/AM08/	RLA File :52/24/040/00014/AM08/	Lic.No/Date:5210022222 10.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

75	Case No.:65/29/83-ALC1/2007	Party Name:ITC LIMITED	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01330/AM08/	RLA File :09/24/040/00140/AM08/	Lic.No/Date:0910031722 10.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 21.11.2007.			

76	Case No.:66/29/83-ALC1/2007	Party Name:SULPHUR MILLS LTD.	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01331/AM08/	RLA File :03/95/040/00377/AM08/	Lic.No/Date:0310445923 10.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

	Case No.:67/29/83-ALC1/2007	Partv Name:LUPIN LIMITED	Meet No/Date:29/83-ALC1/2007	Status:Transferred
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77			24.10.2007	to Different Section
	HQ File :01/83/050/01332/AM08/	RLA File :03/95/040/00677/AM08/	Lic.No/Date:0310445931 10.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

78	Case No.: 68/29/83-ALC1/2007	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status: Case Approved
	HQ File :01/83/050/01333/AM08/	RLA File :03/95/040/00627/AM08/	Lic.No/Date:0310445933 10.10.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/38/2004/Ch.III dated 25.6.2004 and decided to approve this case on repeat basis as under:- Item of Export Para Fluoro Bromo Benzene----- 1 kg. (4 Fluoro Bromo Benzene) Item of Import 1. Fluoro Benzene----- 0.685 kg. 2. Bromine----- 0.364 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.: 69/29/83-ALC1/2007	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status: Case Approved
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	HQ File :01/83/050/01334/AM08/	RLA File :03/94/040/00679/AM08/	Lic.No/Date:0310445936 10.10.2007	Defer Date:
79	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/9/2005/Ch.II dated 3.10.2005 and decided to approve this case on repeat basis as under:- Item of Export Camphor USP-----1kg Import Item 1. Acetic Acid-----0.387 kg. 2. Alpha Pinene----1.20kg RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

80	Case No.:70/29/83-ALC1/2007	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01335/AM08/	RLA File :03/94/040/00654/AM08/	Lic.No/Date:0310445945 10.10.2007	Defer Date:21.11.2007
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

81	Case No.:71/29/83-ALC1/2007	Party Name:HONEST BIO-VET PVT. LTD	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01336/AM08/	RLA File :08/24/040/00174/AM08/	Lic.No/Date:0810067747 11.10.2007	Defer Date:24.10.2007
	Decision :The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it			

is drug item.

82	Case No.:72/29/83-ALC1/2007	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01337/AM08/	RLA File :17/24/040/00072/AM08/	Lic.No/Date:1710001778 11.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

83	Case No.:73/29/83-ALC1/2007	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01338/AM08/	RLA File :03/94/040/00618/AM08/	Lic.No/Date:0310446114 12.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

84	Case No.:74/29/83-ALC1/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01339/AM08/	RLA File :03/94/040/00601/AM08/	Lic.No/Date:0310446117 12.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

85	Case No.:75/29/83-ALC1/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01340/AM08/	RLA File :03/94/040/00669/AM08/	Lic.No/Date:0310446119 12.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.

86	Case No.: 76/29/83-ALC1/2007	Party Name:CENTAUR CHEMICALS PVT. LTD.,	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status: Case Approved
	HQ File :01/83/050/01341/AM08/	RLA File :03/94/040/00691/AM08/	Lic.No/Date:0310446121 12.10.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/27/2003/Ch.III dated 12.3.2003 and decided to approve this case on repeat basis as under:- Item of Export 2-Chloracetamido-2- -----1kg Chloro-5-NitroBenzaphenone (Chloroacetamido compound) Import Item 2-Amino-5nitro 2-ChloroBenzophenone----0.820 kg RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

87	Case No.: 77/29/83-ALC1/2007	Party Name:PRATAP ORGANICS	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status: Case Deferred
	HQ File :01/83/050/01342/AM08/	RLA File :03/95/040/00673/AM08/	Lic.No/Date:0310446132 12.10.2007	Defer Date:21.11.2007
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007			

88	Case No.:78/29/83-ALC1/2007	Party Name:ESSAR OIL LTD.,	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01343/AM08/	RLA File :03/94/040/00703/AM08/	Lic.No/Date:0310446137 12.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007			

89	Case No.:79/29/83-ALC1/2007	Party Name:NANAVATI SPECIALITY CHEMICALS PVT LTD	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01344/AM08/	RLA File :03/95/040/00567/AM08/	Lic.No/Date:0310446154 12.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007			

90	Case No.:81/29/83-ALC1/2007	Party Name:TEEKA YVEE ENTERPRISES	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Approved
	HQ File :01/83/050/01346/AM08/	RLA File :04/24/040/00256/AM08/	Lic.No/Date:0410091526 12.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/117/2004/Ch.II dated 20.04.2006 and decided to approve this case on repeat basis as under:- Item of Export Xyan Poly Sulphate Sodium (White To Off White) ----- 1 kg. Item of Import Xylan-----1.00 kg. RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

91	Case No.:82/29/83-ALC1/2007	Party Name:SANCHI CHEMICALS PVT. LTD.,	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01347/AM08/	RLA File :11/24/040/00027/AM08/	Lic.No/Date:1110016180 12.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

92	Case No.:83/29/83-ALC1/2007	Party Name:VIDHI DYESTUFFS MANUFACTURING LIMITED.,	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01348/AM08/	RLA File :03/95/040/00654/AM08/	Lic.No/Date:0310446231 12.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

93	Case No.:84/29/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01349/AM08/	RLA File :03/94/040/00712/AM08/	Lic.No/Date:0310446240 12.10.2007	Defer Date:24.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

94	Case No.:85/29/83-ALC1/2007	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01350/AM08/	RLA File :03/94/040/00723/AM08/	Lic.No/Date:0310446270 12.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

95	Case No.:86/29/83-ALC1/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01351/AM08/	RLA File :03/94/040/00700/AM08/	Lic.No/Date:0310446271 12.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

96	Case No.:93/29/83-ALC1/2007	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Approved
	HQ File :01/83/050/01358/AM08/	RLA File :03/94/040/00570/AM08/	Lic.No/Date:0310446297 12.10.2007	Defer Date:
	Decision : The Committee considered the case as per agenda and in the light of written comments of Dept. of C&PC (Chem. Div.) forwarded vide their U.O. No. 14010/212/2000-Ch.-III dated 3.5.2002 and decided to approve this case on repeat basis as under:- Item of Export Catalyst 65-2 -----1 kg. Containing Nickel Oxide 80% Al ₂ O ₃ 20% Item of Import 1. Nickel Metal ----- 0.660 kg 2. Alumina trihydrate ----0.325 kg. 3. Graphite---0.036 kg. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE			

97	Case No.:97/29/83-ALC1/2007	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Approved
	HQ File :01/83/050/01362/AM08/	RLA File :03/94/040/00569/AM08/	Lic.No/Date:0310446298 12.10.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/318/99/Ch.III dated 19.7.2005 and decided to approve this case as under:- Item of Export Pre-reforming Catalyst containing NiO 46%, Al₂O₃ 33% and Cr₂O₃ 1.6% Item of Import 1. Nickel metal, unwroug-----0.367 kg. 2. Chromium nitrate-----0.050 kg. 3. Alumina trihydrate -----0.194 kg. 4. Secar 71 Cement-----0.299 kg 5. China Clay-----0.066 kg 6. Magnesium Oxide---0.033 kg. 7. Graphite-----0.045 kg RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:80/29/83-ALC1/2007	Party Name:SUPER URECOAT INDUSTRIES	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Approved
	HQ File :01/83/050/01345/AM08/	RLA File :08/24/040/00164/AM08/	Lic.No/Date:0810067784 15.10.2007	Defer Date:
	Decision :The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No. 14010/134/2000/Ch.II dated 10.11.2005 and decided to approve this case on			

98	repeat basis as under:-
	Item of Export
	Butyl Titannate Polymer ----- 1Kg.
	Item of Import
	1. Titanium Tetrachloride -----0.838 Kg.
	2. n-Butanol -----0.854 Kg.
	RLA concerned may take necessary action under para 4.7 of HBP as per above decision of NORMS COMMITTEE.

99	Case No.:87/29/83-ALC1/2007	Party Name:PADMINI AROMATICS PVT. LTD	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01352/AM08/	RLA File :07/24/040/00496/AM08/	Lic.No/Date:0710053825 15.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

100	Case No.:88/29/83-ALC1/2007	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01353/AM08/	RLA File :07/24/040/00295/AM08/	Lic.No/Date:0710053850 15.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

	Case No.:89/29/83-ALC1/2007	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
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101	HQ File :01/83/050/01354/AM08/	RLA File :07/24/040/00362/AM08/	Lic.No/Date:0710053852 15.10.2007	Defer Date:21.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.				

102	Case No.:90/29/83-ALC1/2007	Party Name:LEPRO HERBALS PVT. LTD.	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01355/AM08/	RLA File :05/24/040/00546/AM08/	Lic.No/Date:0510210501 15.10.2007	Defer Date:24.10.2007
Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.				

103	Case No.:91/29/83-ALC1/2007	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01356/AM08/	RLA File :34/24/040/00154/AM08/	Lic.No/Date:3410019842 15.10.2007	Defer Date:21.11.2007
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.				

104	Case No.:92/29/83-ALC1/2007	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Approved
	HQ File :01/83/050/01357/AM08/	RLA File :34/24/040/00156/AM08/	Lic.No/Date:3410019843 15.10.2007	Defer Date:
Decision : The Committee considered the case as per agenda and in the light of written comments of Deptt. of C&PC (Chem Division) forwarded vide their U.O. No.14010/29/2006/Ch.II dated 9.7.2007 decided to approve this case as under:- Item of Export				

104	2-(2-Amino Ethoxy)-2Chloro Diethyl Sulphone HCl-----1Kg.
	Item of Import
	1. 2-(2-Amino Ethoxy) Ethanol-----0.580 Kg. 2. 2-Mercapto Ethanol-----0.498.
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

105	Case No.:94/29/83-ALC1/2007	Party Name:GRAND ORGANICS PVT.LTD.	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01359/AM08/	RLA File :17/24/040/00064/AM08/	Lic.No/Date:1710001779 15.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

106	Case No.:98/29/83-ALC1/2007	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01363/AM08/	RLA File :03/95/040/00649/AM08/	Lic.No/Date:0310446306 15.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

107	Case No.:99/29/83-ALC1/2007	Party Name:MIHIR CHEMICAL INDUSTRIES PVT LTD	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01364/AM08/	RLA File :03/95/040/00398/AM08/	Lic.No/Date:0310446340 15.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.

108	Case No.:100/29/83-ALC1/2007	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01365/AM08/	RLA File :03/94/040/00685/AM08/	Lic.No/Date:0310446341 15.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.			

109	Case No.:101/29/83-ALC1/2007	Party Name:ASSOCIATE EXPORTS,	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01366/AM08/	RLA File :03/94/040/00714/AM08/	Lic.No/Date:0310446342 15.10.2007	Defer Date:21.11.2007
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o IPP Accordingly the case may be re-listed on 21.11.2007.			

110	Case No.:95/29/83-ALC1/2007	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Transferred to Different Section
	HQ File :01/83/050/01360/AM08/	RLA File :03/94/040/00673/AM08/	Lic.No/Date:0310446503 16.10.2007	Defer Date:24.10.2007
	Decision : The Committee considered the case as per agenda and decided to transfer the case to NC-III (DES-III) because it is drug item.			

111	Case No.:96/29/83-ALC1/2007	Party Name:DUJODWALA PRODUCTS LTD.,	Meet No/Date:29/83-ALC1/2007 24.10.2007	Status:Case Deferred
	HQ File :01/83/050/01361/AM08/	RLA File :03/94/040/00692/AM08/	Lic.No/Date:0310446504 16.10.2007	Defer Date:21.11.2007

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the D/o C&PC (Chem.Div.). Accordingly the case may be re-listed on 21.11.2007.